

and Eureka Sales Corporation, awarding of contracts of supply of aircraft accessories to Eureka, leaking of information to Eureka about the deals of HAL and Eureka becoming of the agents of French Manufacturers of Mirage;

(b) if so, reaction of Government thereto; and

(c) the action taken, with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) The article referred to does not make any specific allegations. It may be mentioned that any specific allegation coming to the notice of the Government would be duly investigated.

(c) Does not arise.

#### **Involvement of Defence Employees in spying activity**

5333. SHRI NAWAL KISHORE SHARMA:  
SHRI BAL KRISHNA WASNIK:  
SHRI CHINTAMANI JENA:  
SHRI JANARDHANA POOJARY:  
SHRI B. V. DESAI:  
SHRI HARINATH MISRA:  
SHRI MADHAVRAO SCINDIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that some defence employees had link with some foreign embassies in the country and had been supplying to them secret defence information; and

(b) if so, the details thereof and the particulars of persons arrested and what measures have been taken to ensure that such things do not happen in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). According to information available, one person employed in Naval Headquarters New Delhi and another person were arrested in connection with a case under section 3, 5 and 9 of the Official Secrets Act read with section 120B of IPC registered at P.S. Darya Ganj, Delhi. The investigation of the case is in progress.

Government is maintaining a continuing vigilance to safeguard national security, and sustained efforts are made to detect, unearth and take other necessary action against any attempt at espionage and other such anti-national activities.

#### **News item captioned Illegal detention of 11-Year old**

5334. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news captioned "Illegal detention of 11-year old" appearing in the 'Indian Express' of 4 October, 1981;

(b) if so, the reaction of Government thereto; and

(c) the details thereof together with ensuring that no more such detenu is there in any of the jails of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). Yes, Sir. According to the information received from Chandigarh Admn. there was an agitation on the 26th August, 1981 in Chandigarh in which 52 CPI workers and one, Shri Mohinder Lal, were arrested on the charge of forming an unlawful assembly. The Police did not arrest any child. However, Shri Mohinder Lal insisted that his son Vijayakumar who also was present in the agitation should be taken to